

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 41(ND)2015  
CA. NO.

**CORAM:**



**PRESENT:** Smt. Ina Malhotra  
HON'BLE MEMBER (J)

SH. S.K. MOHAPATRA  
HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2016**

**NAME OF THE COMPANY:** M/s. Mukesh Aggarwal V/s. M/s. Wave Buildcon Pvt. Ltd

**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AMIT DAYAL	ADVOCATE	RESP. 1, 2 & 4	
2.	S Koley Sushant Kumar	PCA Adv	} Petitioner	

**ORDER**

An application has been filed by the Respondents seeking modification of the order dated 29.08.2016 whereby the Respondents have been restrained from disposing of the stock-in-trade, and a status quo has been directed to be maintained.

Notice of the application to the Respondents for the date already fixed, i.e. 16.01.2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

2d/-  
[ INA MALHOTRA ]  
MEMBER [JUDICIAL]